

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.1770/2009

Monday, this the 15th day of July, 2002

Hon'ble Mrs. Lakshmi Swaminathan, Vice Chairman (J)
Hon'ble S.A.T. Rizvi, Member (A)

Shri S.Sugunan
son of Late Shri P.K.Srinivasan
Aged 51 years
Dy. Armament Supply Officer Grade II
Naval Headquarters
DGAS/West Block No.V
R.K.Puram, New Delhi-66
Residing at: D-503, P.V.Hostel,
Lodhi Road, New Delhi-3

..Applicant

(Applicant in person)

Versus

1. Union of India through
The Defence Secretary
Ministry of Defence
South Block
New Delhi-11

..Respondent

O R D E R (ORAL)

By Mrs. Lakshmi Swaminathan, VC (J):

We have heard the applicant Shri S.Sugunan. He is aggrieved by the action of the respondents in issuing charge-sheet dated 13/14.6.2002 to which he has also filed replies/representation on 1.7.2002. This OA has been filed on 10.7.2002 praying for quashing of the charge-sheet. An interim relief has also been sought to keep the charge-sheet in abeyance till the final disposal of the OA and to consider the representation dated 1.7.2002 to drop the charges.

2. In the aforestated facts and circumstances of the case, we consider that this OA is pre-mature, having regard to the provisions of Section 20 of Administrative Tribunals Act, 1985 and is, therefore, liable to be dismissed. The respondents have not been given any

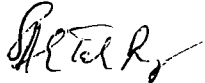
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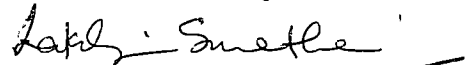
(2)

reasonable opportunity of time to take a decision on the
aforesaid reply given by the applicant to the
charge-sheet dated 13/14.6.2002.

3. In the facts and circumstances of the case, OA is
dismissed in limine.



(S.A.T. Rizvi)
Member (A)



(Mrs. Lakshmi Swaminathan)
Vice Chairman (J)

/sunil/